

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4078  
ANSWERED ON:19.02.2014  
DISPOSAL OF APPEALS  
Bali Ram Dr.

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is aware that the Central Information Commission and State Information Commissions including Uttar Pradesh Information Commission are taking more time than the stipulated time to dispose of the appeals;
- (b) if so, whether the appelleants face immense inconvenience along with financial loss due to repeated postponement of hearing by the Commissions;and
- (c) if so, the steps being taken by the Government for the time-bound disposal of the appeals?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) The Right to Information Act, 2005 does not provide for any time limit for disposal of second appeal by the Central Information Commission or the State Information Commissions.
- (b) & (c) Do not arise.